

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 117**

**IA No. 876/2020, 864/2020,**  
**881/2020, 1450/2022,**  
**1451/2022, 1762/2022,**  
**2755/2023, 2880/2023,**  
**2945/2023, 2948/2023,**  
**IA(I.B.C)/807(CH)2024**  
**In**  
**CP(IB) No. 197/Chd/Chd/2019**  
**(Admitted)**

**IN THE MATTER OF:**  
**State Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Agro Dutch Industries Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, 33(2), 60(5), 66(1), 19(2), 43(1) r/w 44(1), IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 15.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 08.05.2024.

Sd/-  
**Court Officer**